

are being processed under the standard terms and conditions from the Ordinary Capital Resources (OCR) of the Bank.

(d) and (e). The ADB plans to open its Resident office in New Delhi during the current year.

Mormugao Port

584. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the MINISTER OF SURFACE TRANSPORT be pleased to state:

(a) the various port duties, taxes or charges levied by Mormugao Port Trust for exporting iron ore and other commodities through the Port during the last three years;

(b) the revenue thus collected at this Port during the above period;

(c) the number of times these charges

have been increased during the last three years and by how much; and

(d) the amount spent on expansion of the port during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b). Mormugao Port Trust levies two types of charges on handling of all commodities including export cargo. These are (i) cargo handling charges and (ii) vessel related charges. The total operating income realised including revenue on export/import of cargo during the last three years is Rs. 143.62 crores. Separate figures for export and import are not maintained.

(c) The information is being collected and will be laid on the Table of the House.

(d) The amount spent on expansion of the port facilities is as follows:

<i>Year</i>	<i>Amount spent</i>
1989-90	Rs. 297.12 lakhs
1990-91	Rs. 437.66 lakhs
1991-92	Rs. 171.95 lakhs

Rules for Corporate Membership in Stock Exchanges

585. SHRI R. SURENDER REDDY: Will the MINISTER OF FINANCE be pleased to state:

(a) whether the Government have circulated draft rules for corporate membership in Stock Exchanges, making them more stringent;

(b) if so, the details thereof; and

(c) the reaction of the corporate circle

thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE: (SHRI RAMESHWAR THAKUR): (a) and (b). Government have published in the Gazette of India dated 2.6.92 draft of certain rules further to amend Securities Contracts (Regulation) Rules, 1957 relating to corporate membership in stock exchanges. It is proposed in the draft rules that a company shall be eligible to be elected as a member of the stock exchange if it satisfies, *inter-alia*, the following conditions: